Office Memorandum

New Delhi, dated the 08.07.2019

Subject:-Weekly Report in respect of important developments in CBIC for the week –01.07.2019 to 05.07.2019.

Based on the inputs received from various sections, following is the compilation of the important developments for the week –01.07.2019 to 05.07.2019.

1. Administrative Changes:
   - Orders regarding formation of representation committee for considering representation of IRS(C&CE) officers retired under FR-56(j), has been issued vide Office Order No. 93/2019 dated 02.07.2019.
   - Order regarding appointment of Shri Arvind Kumar, IRS(C&CE) officer as Joint Deputy Director under Ministry of Home Affairs, vide Office Order No. 94/2019 dated 04.07.2019.

2. Legislative Changes:
   - Notification No. 18/2019-Customs dated 06.07.2019 has been issued to increase the effective rate of Road and Infrastructure cess, as additional duty of customs, on petrol and diesel.
   - Notification No. 19/2019-Customs dated 06.07.2019 has been issued to exempt specified defence equipment and their parts from Basic Customs Duty for a period of 5 years.
   - Notification No. 20/2019-Customs dated 06.07.2019 has been issued to further amend notification No. 52/2017-Customs dated 30th June 2017 so as to increase the effective rate of Basic Customs Duty on petroleum crude.
   - Notification No. 21/2019-Customs dated 06.07.2019 has been issued to further amend notification No 25/98-Customs dated 2nd June 1998 to update the classification of the goods in the notification.
   - Notification No. 22/2019-Customs dated 06.07.2019 has been issued to further amend notification No 25/2002-Customs dated 1st March, 2002 to exempt specified capital goods use for manufacture of specified electronic items.
   - Notification No. 23/2019-Customs dated 06.07.2019 has been issued to further amend notification No 25/2005-Customs dated 1st March, 2005 to explicitly provide BCD exemption on the specified parts of line telephone handset.
   - Notification No. 24/2019-Customs dated 06.07.2019 has been issued to further amend notification No 57/2017-Customs dated 30th June, 2017 to explicitly exclude the specified electronic items from scope of entry at S. No. 6A of the notification and to provide the effective rates on other goods.
   - Notification No. 25/2019-Customs dated 06.07.2019 has been issued to further amend notification No 50/2017-Customs dated 30th June, 2017 so as to prescribe effective rate of Basic Customs Duty (BCD).
   - Notification No. 26/2019-Customs dated 06.07.2019 has been issued to further amend notification No 14/2006-Customs dated 1st March 2006 in order to change the classification of other dyed fabrics of nylon from “5407 42 00” to “5407 42”
   - Notification No. 27/2019-Customs dated 06.07.2019 has been issued to further amend notification No 27/2011-Customs dated 1st March 2011 to reduce the export duty on EI tanned leather and Hides, skins and leathers, tanned and untanned, all sorts.
   - Notification No. 02/2019-Central Excise dated 06.07.2019 has been issued to further amend notification No. 11/2017-Central Excise dated 30th June 2017 so as to omit an entry with respect to chapter 24.
• Notification No. 03/2019-Central Excise dated 06.07.2019 has been issued to increase the basic excise duty on specified goods in chapter 24 under section 5A of the Central Excise Act 1944.
• Notification No. 04/2019-Central Excise dated 06.07.2019 has been issued to increase the effective rate of Road and Infrastructure Cess as additional duty of excise on Petrol and Diesel.
• Notification No. 05/2019-Central Excise dated 06.07.2019 has been issued to increase the effective rate of Special Additional Excise Duty on Petrol and Diesel.
• Notification No. 06/2019-Central Excise dated 06.07.2019 has been issued to exempt crude petroleum oil produced in specified oil fields under production sharing contracts or in the exploration blocks offered under the New Exploration Licensing Policy (NELP) through international competitive bidding.

3. Any Circular:-
• Circular No. 213/3/2019-ST dated 05.07.2019 has been issued for provisions in the Cenvat Credit Rules 2004 regarding reversal of credit.

(Hemambika R. Priya)
Pr. Commissioner Coord

1. Chairman, CBIC
2. Member (Tax Policy, IT, Legal & CV )
3. Member (Customs)
4. Member (Admn)
5. Member (Investigation, CX & GST)

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